(c) if so, the names of the private parties and the State to which they belong ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN) : (a) Yes, Sir. Under the current policy export of Basmati Rice is allowed under open General Licence No. 3, whereas export of Non-Basmati rice is allowed within limited ceiling through designated Central/State Government agencies.

(b) Yes, Sir. Export of non-basmati rice by some private parties has been allowed on merits in in cases where the parties had made commitments prior to the revision of the export policy of Rice on 18th June, 1980.

(c) 1. M/s. Regent International Bombay.

2. M/s. Roseeb Exports. Bombay.

3. M/s. Maitry Exports Private Ltd., Bombay.

4. M/s. Ballarpur Industries, New Delhi.

5. M/s. Rajnikant and Co. Bombay.

6. M/s. Moon Exports (India) Delhi.

इण्डियन एयर लाइन्स की उड़ानों में विलम्ब

2476. श्री राम विलास पासवान : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि 1 जनवरी, 1981 से अब तक इण्डियन एयरलाइन्स की कितनी उड़ानों में विलम्ब हुआ और उसके क्या कारण थे ?

पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रसाद शर्मा) : पहली जनवरी, 1981 से 31 जनवरी, 1981 तक की अवधि के दौरान कुल 7612 उड़ानों की तुलना में 2221 उड़ानें विलम्ब से हुईं। इनमें से 119 देरियां मौसम आदि जैसे ऐसे कारणों की वजह से हुई जो इंडियन एयरलाइन्स के नियंत्रण से बाहर थे जबकि 393 देरियां विमान संधारण तथा परिचालनात्मक और वाणिज्यिक कारणों से हुईं। शेष 1709 देरियां परिणामी प्रकार की देरियां थीं जिनका कारण एक उड़ान में हुई देरी के कारण उसी विमान द्वारा की जाने वाली बाद की उड़ानों में देरी होना था, क्योंकि एक ही विमान एक दिन में कई-कई उड़ानें करता है। यदि आरंभ में एक देरी हो जाती है तो उस रोज उस विमान द्वारा परिचालित सभी बाद वाली उड़ानें देर से होती हैं।

Direct Flight from Vizag to Madras

2477. SHRI P. RAJAGOPAL NAIDU : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are considering a proposal to introduce direct flights service from Vizag to Madras in view of the increased traffic; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA) : (a) No, Sir.

(b) Does not arise.

Setting up of pellet plants at Mangalore and Bailadila

2478. SHRI B. D. SINGH :
PROF. AJIT KUMAR MEHTA :
SHRI JANARDHANA POOJARY :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fat that Government have decided to setup

pellet plant at Mangalore and Bailadilla without first locating the foreign buyers;

(b) if so, the financial implications involved in setting up these plants ;

(c) reasons for setting up these plants without first encuring the foreign market; and

(d) the manner in which these plants are proposed to be made economically viable ?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE) : (a) to (c). In the situation arising out of Iran's inability to offtake the entire quantity of 7.5 million of iron ore concentrate to be produced by the Kudremukh Iron Ore Project and with a view to improving its saleability to other buyers in the international market, a decision has been taken in principle to set up a three million tonne iron ore pelletisation plant at Mangalore. Foreign buyers for a portion of the production have already been located. It is expected that satisfactory sale arrangements for the full production will be tied up soon. The proposed plant is estimated to cost about Rs. 87 crores. No decision has been taken so far to set up a pelletisation plant at Bailadila.

(d) Based on the present estimates, the proposed pelletisation plant at Mangalore will be economically viable.

औद्योगिक कम्पनियों की ओर बकाया आयकर

2479. श्री राम अवध : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन औद्योगिक कम्पनियों की ओर गत तीन वर्षों से आयकर की राशि बकाया है ; और

(ख) उनसे आयकर की बकाया राशि वसूल करने के लिये सरकार क्या प्रयास कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया : (क) प्रश्न में प्रयुक्त "औद्योगिक कम्पनियों" शब्दों को ठीक-ठीक परिभाषित करना कठिन है । इस समय उपलब्ध सूचना के अनुसार 222 व्यक्ति ऐसे थे जिनमें से प्रत्येक की ओर 31 मार्च, 1977 को अथवा इससे पूर्व जारी की गई मांगों में से 30 सितम्बर, 1980 की स्थिति के अनुसार 10 लाख रूपये से अधिक का कर बकाया था । ऐसे सभी व्यक्तियों के नाम संलग्न विवरण-पत्र में दिये गये हैं । [ग्रन्थालय में रखा गया देखिए संख्या LT-2038/81]

(ख) आयकर अधिनियम, 1961 में कर की बकाया रकमों की वसूली और उगाही के लिये विभिन्न उपाय करने की व्यवस्था है । प्रत्येक मामले के तथ्यों और परिस्थितियों पर निर्भर करते हुए, सम्बन्धित आयकर प्राधिकारियों द्वारा करों की बकाया रकमों की वसूली के लिए समय-समय पर उपयुक्त उपाय किये जाते हैं ।

Percentage of Utilisation of Central assistance by States

2480. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state:

(a) the State-wise percentage of utilisation of Central assistance to the Plan schemes by the States during the past three years ;

(b) the names of States and the quantum of Central assistance that has remained unutilised at the State level (state-wise utilised and unutilised figures are required); and

(c) how the unutilised sums are appropriated by the States and the role of Central Government in these cases ?